

4059
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

Original Application No. 606/2022

IN THE MATTER OF:

Public action committee

Vs.

...Applicant

State of Punjab.

...Respondents

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THROUGH



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Date:21.11.2025

Place: New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2022
(IA Nos. 825/2023, 813/2023, 749/2023,
738/2023, 737/2023, 262/2022 & 189/2024)

Public Action Committee

Applicant

Versus

State of Punjab

Respondent(s)

WITH
Appeal No. 33/2023
(IA No.112/2024)

Malbros International PVT LTD

Appellant

Versus

Punjab Pollution Control Board

Respondent(s)

WITH
Appeal No. 34/2023
(IA No. 81/2024)

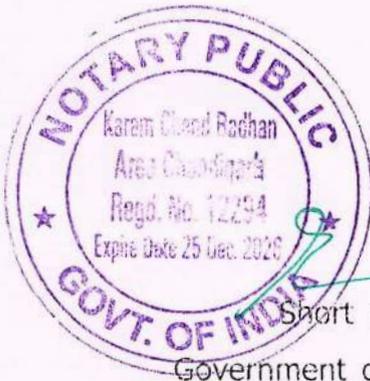
Malbros International PVT LTD

Appellant

Versus

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Respondent(s)

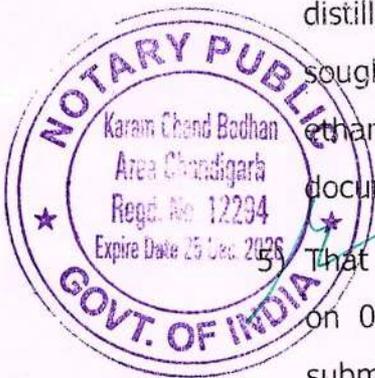


Short reply by way of affidavit of Manish Kumar, Special Secretary to Government of Punjab, Department of Science, Technology and Environment in compliance of order dated 03.11.2025 on behalf of the State of Punjab.

I the above-named deponent, do hereby, solemnly affirm and state as under:

Respectfully Showeth;

- 1) That the deponent is presently working as Special Secretary to Government of Punjab, Department of Science, Technology and Environment and as such is well conversant with the facts of the case. The deponent is competent and authorized to swear and file the present short reply by way of affidavit on behalf of the State of Punjab.
 - 2) That the above-mentioned cases are pending before this Hon'ble Tribunal. The State of Punjab was given a weeks' times vide order dated 03.11.2025 to file reply to IA no. 701 of 2025.
 - 3) That IA No. 701 of 2025 filed by the applicants in OA No. 606 of 2022 has been examined and it is observed that the applicants are seeking certain information and clarifications vide the said IA from respondent no.7 i.e. Malbros International Pvt. Ltd. for placing the same on record for consideration of this Hon'ble Tribunal.
 - 4) That the applicants vide IA No.701 of 2025 are seeking clarifications from the respondent industry no.7 regarding ethanol production and operations, Environmental Clearances, Consents, statutory approvals, technology and production configuration, public disclosure and environmental impact, environmental compliance and effluent treatment, fly ash generation and disposal during operation of 180 KLD ethanol plant. The applicants have made a prayer to direct respondent no.7 to completely dismantle the existing distillery plant and to file a detailed affidavit addressing the clarifications sought in paragraph 5 to 10 of the IA no.701 of 2025 regarding the 180 KLD ethanol plant and its associated operations and to produce all supporting documents, approvals, correspondence and drawings regarding the same.
- 5) That during the course of hearing of the case before this Hon'ble Tribunal on 03.11.2025 Learned Senior counsel appearing for the Applicant has submitted that though in that IA various queries have been raised but he is confining the IA to query in paragraph 5-a, b and c, paragraph 6-b and e, paragraph 8 a, b, c, d and e and paragraph 9 a, b, c and d. He has further



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submitted that a formal application should be made by the Project Proponent (PP) for permitting the production of ethanol.

- 6) That the applicants have not sought any information from the State of Punjab neither any prayer has been made in this regard in IA No. 701 of 2025. The applicants have only prayed for issuance of directions to respondent no.7 industrial unit to submit clarifications with the filing of an affidavit.
- 7) That the State of Punjab has already filed its response before this Hon'ble Tribunal in compliance to order dated 09.09.2025 by way of an affidavit dated 02.11.2025 of the deponent herein.
- 8) That the deponent may kindly be allowed to place on record, the present short reply on behalf of the State of Punjab (respondent no.1) in compliance to order dated 03.11.2025.

Deponent

(Manish Kumar)
 Special Secretary to Government
 of Punjab, Department of Science,
 Technology and Environment
 (On behalf of State of Punjab)

Date: 21 NOV

Place: [Handwritten mark]



Verification:

Verified that the contents of Para No. 1 to 7 of the above reply by way of affidavit of the deponent are true and correct as derived from the official record. Para no. 8 is prayer. No part of the above reply is false and no material has been concealed therein.

6173
ATTESTED

K. C. BADHAN
 Notary Public (U.T.) Chandigarh

Date: 21 NOV 2025

Place: [Handwritten mark]

Deponent

(Manish Kumar)
 Special Secretary to Government
 of Punjab, Department of Science,
 Technology and Environment
 (On behalf of State of Punjab)

I Identified the deponent/executor
 who has Signed/Thumb nail
 my presence

Signature

[Handwritten Signature]